

(v) Need to declare Bundi district of Rajasthan as "Zero Industry District"

SHRI SHANTIDHARIWAL (Kota): The procedure followed by the Central Government for declaring various districts as 'Zero Industry Districts' is faulty. This procedure should be changed. The Central Government should not solely depend on the recommendations of the State Governments but conduct a survey on its own to see the conditions prevailing in various districts, the amount of funds that have been invested in industries, the number of people who have been provided employment, the potential for setting up of new industries and the kind of raw material that is available locally.

Lime-stone is available in abundant quantity in Bundi district but only one seventy year old A.C.C. cement factory is functioning there. Since there is no major industry in the entire Bundi district, it is injustice not to declare it as a 'Zero Industry District'.

I would like to request the Central Government that keeping in view that lime stone is available in abundant quantity in Bundi district and that the district is without a industry, it should be declared as a 'Zero Industry District'. This will help solving the unemployment problem there to a great extent.

(vi) Need for adequate steps to save North Bihar from recurring floods

SHRI KALI PRASAD PANDY (Gopalganj): Due to recurring rise in water level of Burhi Gandak, Kosi and other rivers, most of the districts of North Bihar have to face fury of floods every year and the State Government spends huge sums of precautionary measures and relief operations. Though various schemes have been taken up like the construction of Saran embankment and Pipara-Piparasi dam, yet possibilities of breach and seepage in these dams in always there. In such a situation there is need to take long term measures to save the people of the area from the havoc of floods which is beyond the capacity of the State

Government.

I, therefore, request the Central Government to issue suitable instructions for taking long-term measures to save West and East Champaran, Gopalganj and its adjoining areas from flood by providing adequate Central assistance and grants.

(vii) Need to rehabilitate the farmers of Banswara district affected by Mahi-Bajaj Sagar Bandh

SHRI PRABHU LAL RAWAT (Banswara): Mr. Deputy Speaker, Sir, I would like bring to the attention of the House this matter under Rule 377.

112 villages have been submerged under water by Mahi Bajaj Sagar Bandh in Banswara district of Rajasthan. In order to rehabilitate them, 3500 farmers were allotted land but possession of the said land has not so far been given to them and they have not been rehabilitated. All of them are *Adivasi* farmers. These people should be rehabilitated by giving them possession of the land and water should also be provided to 112 villages in the adjoining areas of Mahi through lift irrigation for agriculture.

[English]

(viii) Need to open separate units for CGHS card holders in various hospitals in the country

DR. PHULRENU GUHA (Contai): MPs and Government servants hold CGHS cards after retirement. But many of them are not able to avail of this facility because there are very few hospitals where CGHS cards are entertained. Separate units for CGHS card holders must be opened in hospitals situated in various towns and sub-divisions in the country. I request the Union Government to consider this problem and issue necessary orders as soon as possible.